

CHIEF JUSTICE'S TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Review Application No. 1044 of 1992

In

C.A. 340 of 1991

Laxman Applicant (Reviewer)

V E R S U S

Union of India Respondents
& Others

Hon'ble Mr. S.N. Prasad, Member (J)

This review application has been filed by the reviewer applicant against the impugned judgment and order date 29.9.92 passed in C.A. No. 340 of 1991 "Laxman" (Applicant) versus Union of India & Others (Respondent) whereby the application of the applicant was allowed partly as specified therein.

2. This is note-worthy that perusal of the impugned Judgment and order would reveal that all the factual and legal points have been dealt with and the above impugned Judgment and order were passed after hearing the learned counsel for the parties on merit as would be obvious from the perusal of the impugned Judgment and order itself which is in a detailed manner.

3. This is also note-worthy that a perusal of the records reveals that the view-points and grounds which have been set out in this review application are almost those very grounds and view-points as already mentioned in the main application, though some what in different words. This is needless to emphasize that the scope of review does not in any way tantamount to the appellate jurisdiction and does not call for re-opening of the case.

4. Having considered all the view-points, I find no mistake apparent on the face of record and no material irregularity, illegality or perversity in the impugned Judgment and order.

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5. In the result the review application has no
merit and force and accordingly it is rejected.


Member Judicial 09/12/92

Lucknow, Dated 09/12/92

(m.m)